

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

(IB)-1024/ND/2018

Under Section: 9 of IBC Code, 2016.

In the matter of:

M/s Realfin Solutions Pvt. Ltd. **.....Applicant**

Vs.

M/s Nikhil Footwears Pvt. Ltd. **.....Respondent**

Order delivered on 30.10.2018

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

For the Applicant : Mr. Rajesh Bhardwaj, Adv.
Mr. Ajay Pal Singh, Adv.

For the Respondent : Mr. Tarun Mehta, Adv.

ORDER

The learned counsel for the respondent accepts notice and undertakes to file Vakalatnama within three days and reply within 10 days. Rejoinder within one week thereafter. All the copies should be served in advance to the other side. The learned counsel further states that talks for settlement are being held between the parties. For further consideration on 28.11.2018.

